

12.41½ hrs.

CORRECTION OF REPLY TO
STARRED QUESTION NO. 785

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): In answer to Starred Question No. 785 on the 8th December, 1960, relating to the Rajasthan Government property in Delhi, it was mentioned that the ex-ruler had also one-third share of rent in respect of Udaipur House. Actually, Udaipur House is a State property and no share of rent is paid to the ex-ruler in respect of this house. Full rent is paid to the Government of Rajasthan.

12.41½ hrs.

STATEMENT RE: EXPLOSION AT
POOZHIKUNNU NEMOM, DISTRICT
TRIVANDRUM

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): Sir, I lay a statement on the Table of the House regarding explosion at Poozhikunnu Nemom, District Trivandrum.

STATEMENT

An explosion occurred on the 19th April, 1961 in a thatched shed at Poozhikunnu Nemom, District Trivandrum. Three persons died in the explosion—one on the spot and two subsequently in the hospital without giving any dying declaration. Two other persons were injured with burns and are under treatment. The roofs of the shed and a neighbouring house were gutted.

An Assistant Inspector of Explosives from South Circle, Madras visited the place of accident on the 24th April, 1961 and made preliminary investigations. The preliminary tests carried out by him indicated that a prohibited explosive mixture of sulphur and chlorate was involved. It is presumed that the explosion was

caused by the ignition of this prohibited mixture due to rough handling. It is suspected that prohibited explosives for fireworks were being manufactured in the premises surreptitiously without a licence. Specimens have been collected from the spot for further detailed chemical examination. The report of the magisterial enquiry into this accident is awaited.

Mr. Speaker: Now, Bills to be introduced. Shri Lal Bahadur Shastri. The hon. Minister is not here. Now, Shri Manubhai Shah.

12.42 hrs.

COFFEE (AMENDMENT) BILL*

The Minister of Industry (Shri Manubhai Shah): I beg to move for leave to introduce a Bill further to amend the Coffee Act, 1942.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Coffee Act, 1942".

The motion was adopted.

Shri Manubhai Shah: I introduce the Bill.

12.42½ hrs.

BANARAS HINDU UNIVERSITY
(AMENDMENT) BILL*

The Minister of Education (Dr. K. L. Shrimali): I beg to move for leave to introduce a Bill further to amend the Banaras Hindu University Act, 1915.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Banaras Hindu University Act, 1915".

The motion was adopted.

Dr. K. L. Shrimali: I introduce the Bill.

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